

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-1788(PB)/2018

IN THE MATTER OF:

Sarika Somvanshi & Ors.
Vs.

.... Petitioner

M/s. R.S Stones Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 04.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. L.N. GUPTA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Nishi Chaudhary, for IA-4734/2020

For the respondent

Ms. Renuka Iyer, Adv. for RP

Ms. Zinnea Mehta, Mr. Prashant Sivarajan, Ms.

Racheeta Chawla, Advs. for Respondent No.2-UIT]

ORDER

On the additional affidavit filed by the RP, since UIT counsel has asked time to file response on the said affidavit, list IA627/2021 on **08.06.2021** with a direction to UIT counsel to file reply **within 15 days** hereof to the additional affidavit filed by the RP. The Applicant shall file rejoinder to the earlier reply **within one week** thereof.

Accordingly, IA1679/2021 filed for urgent hearing of IA627/2021 is hereby **disposed of**.

In IA-4374/2020, the Respondents are permitted to file their replies within 15 days hereof.

List IA-627 & IA-1069/2021 and IA-4734/2020 for hearing on **08.06.2021**.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(L.N. GUPTA)
MEMBER (TECHNICAL)